

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

ORDER NO. 18, DATED 21-9-1999.

This matter has come up for hearing and final disposal at the stage of admission. We have heard Mr. P. K. Padhi, learned counsel for the Applicant and Mr. S. Behera, learned Additional Standing Counsel appearing for the Respondents. Six applicants in this case are working as Postal Assistant in Baripada Head Post Office and they have come up in this Original Application for a direction to the Respondents to pay/sanction the honorarium bills preferred by applicants for the work done by them for which honorarium is payable. Respondents in their counter have submitted that after the honorarium bills submitted by applicants, these were scrutinised in the Office of the Chief Postmaster General, as Orissa Circle, Bhubaneswar and certain defects were found, the Bills were accordingly returned to the applicants for rectification of the defects. Accordingly, applicants rectified those defects and re-submitted the bills and these bills were forwarded to the Office of the Respondent No. 2 by the Postmaster, Baripada in letter dated 2.4.1998 at Annexure-5. Respondents have stated that even before the bills could be scrutinised and the claims ~~are~~ verified, applicants have rushed to this Tribunal claiming payment. On the above grounds, they have opposed the prayer of applicants.

Jjm

Applicants have filed a rejoinder, in which they have re-iterated their submissions made in the Original Application and it is not necessary to dover the same.

After hearing learned counsel for both sides, we dispose of the Original Application

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free copy  
of the order  
No. 8 dt. 21.9.99  
may be given  
to the counsels  
for both sides.

Ratna  
28/9

Approved  
28/9/99  
S/O

by issuing a direction to the Respondent No. 2 to dispose of the pending bills of the applicants strictly in accordance with rules, within a period of 90(ninety) days from the date of receipt of a copy of this order. We, however, make it clear that we are making no comments about the admissibility of the claim made by applicants. Respondents will be free to dispose of the matter, strictly in accordance with rules but within the period indicated above.

The Original Application is disposed of in terms of the observations and direction made above. No costs.

Member(Judicial)

S. V. Venkateswaran  
Vice-Chairman  
21.9.99